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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
**PRINCIPAL BENCH, NEW DELHI**

**O.A. NO. 499/2024**

**APPLICANT(S): OM PURI & OTHERS**

**V/S**

**RESPONDENT(S): DISTRICT COLLECTOR & OTHERS**

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2.	Copies of relevant Para of individual O.As. showing losses caused to the Applicants and their families	<b>Ann. A-10</b>	03-34

Date: 29/07/2024

COUNSEL FOR THE APPLICANTS

Place: BHOPAL

  
**(Dharamvir Sharma, Adv.)**

J-04, Fortune Glory, Ext.-II,  
 Bawadiya Kalan, Bhopal; Ph. 9200700009;  
 Email: [dharam.advocate33@gmail.com](mailto:dharam.advocate33@gmail.com)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
**PRINCIPAL BENCH, NEW DELHI**

**O.A. NO. 499/2024**

**APPLICANT(S):** OM PURI & OTHERS

**V/S**

**RESPONDENT(S):** DISTRICT COLLECTOR & OTHERS

**PLACING ON RECORD MATERIAL SHOWING LOSSES**  
**CAUSED TO THE APPLICANTS AS DIRECTED BY THIS**  
**HON'BLE TRIBUNAL ORDER DT. 03.05.2024**

MAY IT PLEASE YOUR LORDSHIPS,

1. That, the above O.A. is pending final adjudication, vide Para 6 of order dated 03.05.2024 this Hon'ble Tribunal was pleased to direct the Applicants to place on record material showing the individual losses and extent therein, as basis for entitlement of the Applicants to claim compensation.
  
2. That, the losses suffered by the Applicants as quantified w.e.f. the year 2015-16 to year 2019-20 have been submitted by the Applicants and their family members before Hon'ble Tribunal (CZ) which were transferred to PB and allotted new O.A. numbers (**ANNEXURE A-10**). It is pertinent to submit that the losses

quantified by Applicants have not been controverted by the Respondents. The Applicants filed losses suffered in form of Chart Description under various heads in their respective O.As. Copies of Chart Description filed by Applicants in their respective Original Applications are annexed with this application as **ANNEXURE A-10**.

3. That, all the above 15 Applicants and their families in the present O.A. had filed separate Original Applications for compensation, which were tagged and finally heard vide order dated 02.02.2022. Copy of order and O.A. filed by Om Puri is annexed as **ANNEXURE A-1** and **A-2**, respectively.

It is therefore, respectfully prayed that the material/chart description showing the individual losses, may be taken on record and further may kindly allow the prayer sought in O.A., in the interest of justice for which the Applicants shall ever pray.

Date: 29/07/2024

Place: BHOPAL

COUNSEL FOR THE APPLICANTS

  
(*Dharamvir Sharma, Adv.*)

J-04, Fortune Glory, Ext.-II,  
Bawadiya Kalan, Bhopal; Ph. 9200700009;  
Email: [dharam.advocate33@gmail.com](mailto:dharam.advocate33@gmail.com)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (CZ)  
BENCH AT BHOPAL (MP)

ORIGINAL APPLICATION No. 49/2020  
New O.A. 151/2021

APPLICANTS Karma Devi W/o Shri Gajanand Mali  
& Others

//VERSUS//

RESPONDENTS Hindustan Zinc Ltd. & Others

FILE - A

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2.	Affidavits in support of the OA	12
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3.	Annexure A-1	14-15
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5.	Vakaltnama	

Date: 9/6/2020

Applicants

Place: Bhopal

Through Counsel

(Dharamveer Sharma, Advocate)

Office: 142- Vice-Roy Park, Bawadia

Kalan, Bhopal, Mobile:-9200700009

Email- [dharam.advocate33@gmail.com](mailto:dharam.advocate33@gmail.com)

12.7 That, the applicants are filing the instant application claiming loss of agricultural produce, domestic animals, livestock and treatments of skin and other diseases along with cracks developed in hutment due to regular blasts, contaminated discharge and underground mining by the respondent industry. The act of respondent no-1 is clear case of negligence towards adverse environmental impacts on the applicants and the inhabitants of the place mentioned in the body of petition. Therefore, Respondent no-1 HZL is liable to compensate the victims/ applicants in terms of money under the polluters pay principle few losses, damages being suffered by the applicants are quantified as follows :

S N	Damages / Loss	2015- 16	2016- 17	2017- 18	2018- 19	2019- 20
1	Livestock/ Goats, Buffalos/ Cow	10,000	20,000	40,000	30,000	25,000
2	Agriculture Loss (Rabi/Khareef)	20,000	20,000	20,000	25,000	10,000
3	Loss / damage of House			50,000		
4	Other losses	20,000	20,000	20,000	20,000	20,000
	Total (Yearly)	50,000	60,000	1,30,000	75,000.	55,000
	$\Sigma$ damages	Rs. 3,70,000/-				

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
(CZ) BENCH AT BHOPAL (MP)

ORIGINAL APPLICATION No. 50/2020  
*New - OA, 152/2021*

APPLICANTS

Gopali Devi W/o Shri Jiwan Nayak  
& Others

**//VERSUS//**

RESPONDENTS

Hindustan Zinc Ltd. & Others

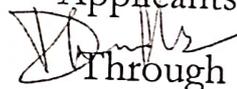
**FILE - A**

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2.	Affidavits in support of the OA	12
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3.	Annexure A-1	14-15
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Date: 9/6/2020

Place: Bhopal

Applicants

  
Through Counsel

(Dharamveer Sharma, Advocate)

Office: 142- Vice-Roy Park, Bawadia  
Kalan, Bhopal, Mobile:-9200700009  
Email-dharam.advocate33@gmail.com

treatments of skin and other diseases along with cracks developed in hutment due to regular blasts, contaminated discharge and underground mining by the respondent industry. The act of respondent no-1 is clear case of negligence towards adverse environmental impacts on the applicants and the inhabitants of the place mentioned in the body of petition. Therefore, Respondent no-1 HZL is liable to compensate the victims/ applicants in terms of money under the polluters pay principle few losses, damages being suffered by the applicants are quantified as follows :

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2	Agriculture Loss (Rabi/Khareef)	20,000	20,000	20,000	25,000	10,000
3	Loss / damage of House			50,000		
4	Other losses	20,000	20,000	20,000	20,000	20,000
	Total (Yearly)	50,000	50,000	1,00,000	65,000	45,000
	$\Sigma$ damages	Rs. 3,90,000/-				

11.8 That, blasting for underground and open cast mining is being carried out in leading ton's of overburden material accumulate & a storm of Toxic Dust with stones, affecting the surrounding by which residential houses of farmers / applicant are broken and damaged. At present the same

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (CZ)  
BENCH AT BHOPAL (MP)

ORIGINAL APPLICATION No. 51/2020

New- OA 153/2021

APPLICANTS

Sushila Devi W/o Shri Mahavir Prasad

Regar & Others

**//VERSUS//**

RESPONDENTS

Hindustan Zinc Ltd. & Others

**FILE - A**

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1.	Memorandum of Application U/s 15 of NGT Act 2010	4-11
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4.	Annexure A-2	16
5.	Vakaltnama	

Date: 9/6/2020

Applicants

Place: Bhopal

Through Counsel

(Dharamveer Sharma, Advocate)

Office: 142- Vice-Roy Park, Bawadia

Kalan, Bhopal, Mobile:-9200700009

Email- [dharam.advocate33@gmail.com](mailto:dharam.advocate33@gmail.com)

suffering losses due to toxic waste water discharge from the mines, huge dust shadowing and covering their agricultural fields, ground water contaminations, blasting and excavation beyond the limits underneath. The toxic-dust along with polluted Air spread over the villages affecting with Toxic-Dust & Air Pollution which directly affecting agriculture crops, Animal's and the human beings. The applicants are facing continuing damages to the property, land, crops and loss of domestic animals by unnatural death.

11.7 That, the applicants are filing the instant application claiming loss of agricultural produce, domestic animals, livestock and treatments of skin and other diseases along with cracks developed in hutment due to regular blasts, contaminated discharge and underground mining by the respondent industry. The act of respondent no-1 is clear case of negligence towards adverse environmental impacts on the applicants and the inhabitants of the place mentioned in the body of petition. Therefore, Respondent no-1 HZL is liable to compensate the victims/ applicants in terms of money under the polluters pay principle few losses, damages being suffered by the applicants are quantified as follows :

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2	Agriculture Loss (Rabi/Khareef)	20,000	20,000	20,000	25,000	10,000
3	Loss / damage of House			50,000		

4	Other losses	20,000	20,000	20,000	20,000	20,000
	Total (Yearly)	50,000	50,000	1,00,000	65,000	45,000
	∑ damages	Rs. 3,90,000/-				

11.8 That, blasting for underground and open cast mining is being carried out in leading ton's of overburden material accumulate & a storm of Toxic Dust with stones, affecting the surrounding by which residential houses of farmers / applicant are broken and damaged. At present the same condition is being prevailed in the area and surrounding of mining area where these villages are situated. The unplanned underground mining has led to the cavity and mammoth holes at many places. Thereby, causing threat to the property and life of pity villagers and the animals which can accidently fall in such holes and cavity. The recent photo taken by the applicant where there are many cavity and mammoth holes can be in there agricultural lands making it unfit for cultivation purposes. The applicants humbly submit that they are unable to collect other evidences in support of their case being poor and marginalized inhabitants of the area. Copy of recent photographs are attached and marked as ANNEXURE - A-1

11.9 That, other villagers have already filed similar and identical applications against respondents for appropriate order before this Hon'ble Tribunal, wherein this Hon'ble Tribunal pleased to grant liberty to those applicants to restore their application by filing separate application.

11.10 That, the Applicants/ Claimants declare that, no application of

1906 and court fees exempted under Rule 12 of the NGT  
(Practice & Procedure) Rules 2011. Copy of Family Ration  
Card, having State BPL Survey No. 52473685 issued by the  
State of Rajasthan in year 2002 is annexed and marked as  
ANNEXURE:- A-2

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#### 11.12 Limitation :

That, the cause of action is being continuous in nature; the instant application has been filed within limitation prescribed under law.

#### P R A Y E R

It's therefore; this Hon'ble may kindly be gracious to allow the application and please to pass the orders as;

- a. Applicants may kindly be compensated with sum of Rs. 3,90,000/- from respondent no-1 as loss and damages due to environmental destruction to the applicants property.
- b. Applicants may kindly be assured regular health checkups and due treatment at the cost of respondent no-1.
- c. Any other of further directions as deemed fit and necessary in the interest of environment and ecology of the villages named in the body of petition.

Date: 9/6/2020

Applicants

Place: Bhopal

Through Counsel  
  
(Dharamveer Sharma, Advocate)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (CZ)  
BENCH AT BHOPAL (MP)

ORIGINAL APPLICATION No. 54/2020

New- OA 154/2021

APPLICANTS

Ladu Ram Mali S/o Shri Jagaram Mali,

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RESPONDENTS

Hindustan Zinc Ltd. & Others

FILE - A

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Date: 9/16/2020

Applicant

Place: Bhopal

Through Counsel

*(Dharamveer Sharma, Advocate)*

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discharge and underground mining by the respondent industry. The act of respondent no-1 is clear case of negligence towards adverse environmental impacts on the applicants and the inhabitants of the place mentioned in the body of petition. Therefore, Respondent no-1 HZL is liable to compensate the victims/ applicants in terms of money under polluters pay principle for losses, damages being suffered by the applicants are quantified as follows :

SN	Damages / Loss	2015-16	2016-17	2017-18	2018-19	2019-20
1	Livestock/ Goats, Buffalos/ Cow	10,000	20,000	10,000	20,000	10,000
2	Agriculture Loss (Rabi/Khareef)	20,000	20,000	20,000	10,000	10,000
3	Loss / damage of House		10,000	20,000		
4	Other losses	10,000	10,000	10,000	10,000	10,000
	Total (Yearly)	40,000	60,000	60,000	40,000	30,000
	$\Sigma$ damages	Rs. 2,30,000/-				

11.8 That, blasting for underground and open cast mining is being carried out in leading ton's of overburden material accumulate & a storm of Toxic Dust with stones, affecting the surrounding by which residential houses of farmers / applicant are broken and damaged. At present the same condition is being prevailed in the area and surrounding of mining area where these villages are situated. The unplanned underground mining has led to the cavity and mammoth holes at many places. Thereby, causing threat to the property and life of pity villagers and the animals which can accidently fall in such holes and cavity. The recent photo taken by the applicant where there are many cavity and mammoth holes can be in there agricultural lands making it unfit for cultivation purposes. The applicants humbly submit that they are unable to collect other

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (CZ)  
BENCH AT BHOPAL (MP)

ORIGINAL APPLICATION No. 53/2020  
New OA 155/2021

APPLICANTS

Jagdish Puri Goswami S/o Shri Shivpuri  
Goswami, & Oths

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RESPONDENTS

Hindustan Zinc Ltd. & Others

FILE - A

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Date: 9/6/2020

Applicants

Place: Bhopal

Through Counsel

(Dharamveer Sharma, Advocate)

Office: 142- Vice-Roy Park, Bawadia

Kalan, Bhopal, Mobile:-9200700009

Email- [dharam.advocate33@gmail.com](mailto:dharam.advocate33@gmail.com)

beyond the limits underneath. The toxic-dust along with polluted Air spread over the villages affecting with Toxic-Dust & Air Pollution which directly affecting agriculture crops, Animal's and the human beings. The applicants are facing continuing damages to the property, land, crops and loss of domestic animals by unnatural death.

12.7 That, the applicants are filing the instant application claiming loss of agricultural produce, domestic animals, livestock and treatments of skin and other diseases along with cracks developed in hutment due to regular blasts, contaminated discharge and underground mining by the respondent industry. The act of respondent no-1 is clear case of negligence towards adverse environmental impacts on the applicants and the inhabitants of the place mentioned in the body of petition. Therefore, Respondent no-1 HZL is liable to compensate the victims/ applicants in terms of money under polluters pay principle for losses, damages being suffered by the applicants are quantified as follows :

S N	Damages / Loss	2015-16	2016-17	2017-18	2018-19	2019-20
1	Livestock/Cow Goats/Buffalos	30,000	20,000	20,000	20,000	25,000
2	Agriculture Loss (Rabi/Khareef)	10,000	10,000	10,000	10,000	10,000
3	Loss / damage of House			20,000		
4	Other losses	10,000	10,000	10,000	10,000	10,000
	Total (Yearly)	50,000	40,000	60,000	40,000	45,000
	∑ damages	Rs. 2,35,000/-				

12.8 That, blasting for underground and open cast mining is being carried out in leading ton's of overburden material accumulate & a storm of Toxic Dust with stones, affecting the surrounding by which residential houses of farmers / applicant

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (CZ)  
BENCH AT BHOPAL (MP)

ORIGINAL APPLICATION No. 4/2020  
New- OA 156/2021

APPLICANTS

Mohd. Islam S/o Shri Imamuddin &  
Ors,

//VERSUS//

RESPONDENTS

Hindustan Zinc Ltd. & Others

FILE - A

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Date: 9/6/2020

Applicant

Place: Bhopal

Through Counsel  
  
(Dharamveer Sharma, Advocate)  
Office: 142- Vice-Roy Park, Bawadia  
Kalan, Bhopal, Mobile:-9200700009  
Email- [dharam.advocate33@gmail.com](mailto:dharam.advocate33@gmail.com)



12.7 That, the applicants are filing the instant application claiming loss of agricultural produce, domestic animals, livestock and treatments of skin and other diseases along with cracks developed in hutment due to regular blasts, contaminated discharge and underground mining by the respondent industry. The act of respondent no-1 is clear case of negligence towards adverse environmental impacts on the applicants and the inhabitants of the place mentioned in the body of petition. Therefore, Respondent no-1 HZL is liable to compensate the victims/ applicants in terms of money under polluters pay principle for losses, damages being suffered by the applicants are quantified as follows :

SN	Damages / Loss	2015-16	2016-17	2017-18	2018-19	2019-20
1	Livestock/ Goats/ Cow Buffalos	20,000	20,000	10,000	20,000	20,000
2	Agriculture Loss(Rabi/Kha reef)	20,000	20,000	20,000	10,000	10,000
3	Loss / damage of House			20,000		
4	Other losses	10,000	10,000	10,000	10,000	10,000
	Total (Yearly)	50,000	50,000	60,000	40,000	40,000
	∑ damages	Rs. 2,40,000/-				

12.8 That, blasting for underground and open cast mining is being carried out in leading ton's of overburden material accumulate & a storm of Toxic Dust with stones, affecting the surrounding by which residential houses of farmers / applicant are broken and damaged. At present the same condition is being prevailed in the area and surrounding of mining area where these villages are situated. The unplanned underground mining has led to the cavity and mammoth holes at many places. Thereby, causing threat to the property and life of pity

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (CZ)  
BENCH AT BHOPAL (MP)

ORIGINAL APPLICATION No. 55 2020

New- OA 157/2021

APPLICANTS

Dinesh Kumavat S/o Shri Ramdhan  
Kumavat & Othis

//VERSUS//

RESPONDENTS

Hindustan Zinc Ltd. & Others

FILE - A

S.N.	Particulars	Page No.
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5.	Vakaltnama	



Date: 9.../4/2020

65721  
Applicants

Place: Bhopal

Through Counsel  
(Dharamveer Sharma, Advocate)  
Office: 142- Vice-Roy Park, Bawadia  
Kalan, Bhopal, Mobile:-9200700009  
Email- [dharam.advocate33@gmail.com](mailto:dharam.advocate33@gmail.com)

& Air Pollution which directly affecting agriculture crops, Animal's and the human beings. The applicants are facing continuing damages to the property, land, crops and loss of domestic animals by unnatural death.

12.7 That, the applicants are filing the instant application claiming loss of agricultural produce, domestic animals, livestock and treatments of skin and other diseases along with cracks developed in hutment due to regular blasts, contaminated discharge and underground mining by the respondent industry. The act of respondent no-1 is clear case of negligence towards adverse environmental impacts on the applicants and the inhabitants of the place mentioned in the body of petition. Therefore, Respondent no-1 HZL is liable to be penalized under the polluters pay principle few losses, damages being suffered by the applicants are quantified as follows :

SN	Damages / Loss	2015-16	2016-17	2017-18	2018-19	2019-20
1	Livestock/ Goats, Buffalos/ Cow			50,000	20,000	
2	Agriculture Loss (Rabi/Khareef)	20,000	20,000	20,000	20,000	10,000
3	Loss / damage of House			20,000		
4	Other losses	10,000	10,000	10,000	10,000	10,000
	Total (Yearly)	30,000	30,000	1,00,000	50,000	20,000
	∑ damages	Rs. 2,30,000/-				

12.8 That, blasting for underground and open cast mining is being carried out in leading ton's of overburden material accumulate & a storm of Toxic Dust with stones, affecting the surrounding by which residential houses of farmers / applicant are broken and damaged. At present the same condition is being prevailed in the area and surrounding of mining area

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (CZ)  
BENCH AT BHOPAL (MP)

ORIGINAL APPLICATION No. 56/2020  
New- OA 158/2021

APPLICANTS Suresh Kumar Lohar S/o Shri Rampal  
Lohar & Oths

//VERSUS//

RESPONDENTS Hindustan Zinc Ltd. & Others

FILE - A

S.N.	Particulars	Page No.
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5.	Vakaltname	

Date: 9./6/2020

Place: Bhopal

Applicants

Through Counsel  
*(Signature)*  
(Dharambeer Sharma, Advocate)  
Office: 142- Vice-Roy Park, Bawadia  
Kalan, Bhopal, Mobile:-9200700009  
Email- [dharam.advocate33@gmail.com](mailto:dharam.advocate33@gmail.com)



12.6 That, the applicants and their family members has been suffering losses due to toxic waste water discharge from the mines, huge dust shadowing and covering their agricultural fields, ground water contaminations, blasting and excavation beyond the limits underneath. The toxic-dust along with polluted Air spread over the villages affecting with Toxic-Dust & Air Pollution which directly affecting agriculture crops, Animal's and the human beings. The applicants are facing continuing damages to the property, land, crops and loss of domestic animals by unnatural death.

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3	Loss / damage of House			20,000		
4	Other losses	10,000	10,000	10,000	10,000	10,000
	Total (Yearly)	60,000	50,000	60,000	40,000	30,000
	Σ damages	Rs. 2,40,000/-				

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (CZ)  
BENCH AT BHOPAL (MP)

ORIGINAL APPLICATION No. 57/2020

New - OA 159/2021

APPLICANTS

Prem Kumar Mali S/o Shri Shanwarlan  
Mali, & Oths

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RESPONDENTS

Hindustan Zinc Ltd. & Others

FILE - A

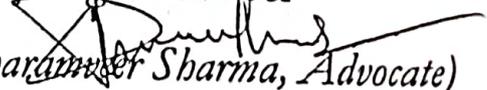
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Date: 9/6/2020

Applicants

Place: Bhopal

Through Counsel

(Dharam  Sharma, Advocate)

Office: 142- Vice-Roy Park, Bawadia  
Kalan, Bhopal, Mobile:-9200700009

Email- [dharam.advocate33@gmail.com](mailto:dharam.advocate33@gmail.com)

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3	Loss / damage of House			20,000		
4	Other losses	10,000	10,000	10,000	10,000	10,000
	Total (Yearly)	50,000	50,000	70,000	45,000	30,000
	∑ damages	Rs. 2,45,000/-				

11.8 That, blasting for underground and open cast mining is being carried out in leading ton's of overburden material accumulate & a storm of Toxic Dust with stones, affecting the surrounding by which residential houses of farmers / applicant are broken and damaged. At present the same condition is being prevailed in the area and surrounding of mining area where these villages are situated. The unplanned underground mining has led to the cavity and mammoth holes at many places. Thereby, causing threat to the property and life of pity villagers and the animals which can accidently fall in such holes

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (CZ)  
BENCH AT BHOPAL (MP)

ORIGINAL APPLICATION No. 58/2020

New. O.A. 160/2021

APPLICANTS

Kanchan Devi W/o Shri Sohan Lal  
Mali, & Oths

//VERSUS//

RESPONDENTS

Hindustan Zinc Ltd. & Others

FILE - A

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3.	Annexure A-1	14-15
4.	Annexure A-2	16 -17
5.	Vakaltnama	

Date: 7./6./2020

Applicants

Place: Bhopal

Through Counsel

(Dharamendra Sharma, Advocate)

Office: 142- Vice-Roy Park, Bawadia

Kalan, Bhopal, Mobile:-9200700009

Email- [dharam.advocate33@gmail.com](mailto:dharam.advocate33@gmail.com)



12.7 That, the applicants are filing the instant application claiming loss of agricultural produce, domestic animals, livestock and treatments of skin and other diseases along with cracks developed in hutment due to regular blasts, contaminated discharge and underground mining by the respondent industry. The act of respondent no-1 is clear case of negligence towards adverse environmental impacts on the applicants and the inhabitants of the place mentioned in the body of petition. Therefore, Respondent no-1 HZL is liable to compensate the victims/ applicants in terms of money under polluters pay principle for losses, damages being suffered by the applicants are quantified as follows :

SN	Damages / Loss	2015-16	2016-17	2017-18	2018-19	2019-20
1	Livestock/ Goats, Buffalos/ Cow	20,000	30,000	10,000	30,000	10,000
2	Agriculture Loss (Rabi/Khareef)	20,000	20,000	20,000	10,000	10,000
3	Loss / damage of House			20,000		
4	Other losses	10,000	10,000	10,000	10,000	10,000
	Total (Yearly)	50,000	60,000	60,000	50,000	30,000
	∑ damages	Rs. 2,50,000/-				

12.8 That, blasting for underground and open cast mining is being carried out in leading ton's of overburden material accumulate & a storm of Toxic Dust with stones, affecting the surrounding by which residential houses of farmers / applicant are broken and damaged. At present the same condition is being prevailed in the area and surrounding of mining area where these villages are situated. The unplanned underground mining has led to the cavity and mammoth holes at many

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (CZ)  
BENCH AT BHOPAL (MP)

ORIGINAL APPLICATION No. 59/2020

New- O.A. 161/2021

APPLICANTS

Satyanarayan Daroga S/o Shri Rambaksh  
Daroga, & Oths

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RESPONDENTS

Hindustan Zinc Ltd. & Others

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3.	Annexure A-1	14-15
4.	Annexure A-2	16
5.	Vakaltnama	

Date: 9/6/2020

Applicants

Place: Bhopal

Through Counsel  
(Dharamveer Sharma, Advocate)  
Office: 142- Vice-Roy Park, Bawadia  
Kalan, Bhopal, Mobile:-9200700009  
Email- [dharam.advocate33@gmail.com](mailto:dharam.advocate33@gmail.com)

12.7 That, the applicants are filing the instant application claiming loss of agricultural produce, domestic animals, livestock and treatments of skin and other diseases along with cracks developed in hutment due to regular blasts, contaminated discharge and underground mining by the respondent industry. The act of respondent no-1 is clear case of negligence towards adverse environmental impacts on the applicants and the inhabitants of the place mentioned in the body of petition. Therefore, Respondent no-1 HZL is liable to compensate the victims/ applicants in terms of money under polluters pay principle for losses, damages being suffered by the applicants are quantified as follows :

SN	Damages / Loss	2015-16	2016-17	2017-18	2018-19	2019-20
1	Livestock/ Goats, Buffalos/ Cow	30,000	20,000	10,000	20,000	10,000
2	Agriculture Loss (Rabi/Khareef)	20,000	20,000	20,000	10,000	10,000
3	Loss / damage of House			20,000		
4	Other losses	10,000	10,000	10,000	10,000	10,000
	Total (Yearly)	60,000	50,000	60,000	40,000	30,000
	∑ damages	Rs. 2,40,000/-				

12.8 That, blasting for underground and open cast mining is being carried out in leading ton's of overburden material accumulate & a storm of Toxic Dust with stones, affecting the surrounding by which residential houses of farmers / applicant are broken and damaged. At present the same condition is being prevailed in the area and surrounding of mining area where these villages are situated. The unplanned underground mining has led to the cavity and mammoth holes at many places. Thereby, causing threat to the property and life of pity villagers and the animals which can accidently fall in such holes and cavity. The recent photo taken by the applicant where there

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (CZ)  
BENCH AT BHOPAL (MP)

ORIGINAL APPLICATION No 60/2020

New- O.A. 162/2021

APPLICANT

Gheesu Bheel S/o Sakram Jee Bheel  
& Oths

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RESPONDENTS

Hindustan Zinc Ltd. & Others

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4.	Annexure A-2	16 - 17
5.	Vakaltnama	

Date: 9.../6/2020

Place: Bhopal

Applicants

Through Counsel

(Dharamveer Sharma, Advocate)  
Office: 142- Vice-Roy Park, Bawadia  
Kalan, Bhopal, Mobile:-9200700009  
Email- dharam.advocate33@gmail.com



12.7 That, the applicants are filing the instant application claiming loss of agricultural produce, domestic animals, livestock and treatments of skin and other diseases along with cracks developed in hutment due to regular blasts, contaminated discharge and underground mining by the respondent industry. The act of respondent no-1 is clear case of negligence towards adverse environmental impacts on the applicants and the inhabitants of the place mentioned in the body of petition. Therefore, Respondent no-1 HZL is liable to compensate the victims/ applicants in terms of money under polluters pay principle for losses, damages being suffered by the applicants are quantified as follows :

SN	Damages / Loss	2015-16	2016-17	2017-18	2018-19	2019-20
1	Livestock/ Cow Goats/ Buffalos	25,000	25,000	50,000	20,000	20,000
2	Agriculture Loss (Rabi/Khareef)	10,000	10,000	10,000	10,000	10,000
3	Loss / damage of House		20,000			
4	Other losses	10,000	10,000	10,000	10,000	10,000
	Total (Yearly)	45,000	65,000	70,000	40,000	40,000
	$\Sigma$ damages	Rs. 2,80,000/-				

12.8 That, blasting for underground and open cast mining is being carried out in leading ton's of overburden material accumulate & a storm of Toxic Dust with stones, affecting the surrounding by which residential houses of farmers / applicant are broken and damaged. At present the same condition is being prevailed in the area and surrounding of mining area where these villages are situated. The unplanned underground mining has led to the cavity and mammoth holes at many places. Thereby, causing threat to the property and life of pity villagers and the animals which can accidently fall in such holes

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (CZ)  
BENCH AT BHOPAL (MP)

ORIGINAL APPLICATION No. 62/2020

*New- OA 163/2021*

APPLICANT

Gheesalal Raigar S/o Shri Megha jee  
& Oths

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RESPONDENTS

Hindustan Zinc Ltd. & Others

**FILE - A**

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4.	Annexure A-2	16
5.	Vakaltnama	

Date: 9/6/2020

Applicants

Place: Bhopal

Through Counsel

*(Dharamveer Sharma, Advocate)*

Office: 142- Vice-Roy Park, Bawadia

Kalan, Bhopal, Mobile:-9200700009

Email- [dharam.advocate33@gmail.com](mailto:dharam.advocate33@gmail.com)

12.7 That, the applicants are filing the instant application claiming loss of agricultural produce, domestic animals, livestock and treatments of skin and other diseases along with cracks developed in hutment due to regular blasts, contaminated discharge and underground mining by the respondent industry. The act of respondent no-1 is clear case of negligence towards adverse environmental impacts on the applicants and the inhabitants of the place mentioned in the body of petition. Therefore, Respondent no-1 HZL is liable to compensate the victims/ applicants in terms of money under the polluters pay principle few losses, damages being suffered by the applicants are quantified as follows :

SN	Damages / Loss	2015-16	2016-17	2017-18	2018-19	2019-20	
1	Livestock / Goats, Buffalos / Cow	25,000	25,000	50,000	25,000	20,000	
2	Agriculture Loss (Rabi/Khareef )	10,000	10,000	10,000	25,000	10,000	
3	Loss / damage of House			50,000			
4	Other losses	20,000	20,000	20,000	20,000	20,000	
5	Total (Yearly)	55,000	75,000	1,10,000	70,000	50,000	
6	∑ damages						Rs. 3,50,000/-

12.8 That, blasting for underground and open cast mining is being carried out in leading ton's of overburden material accumulate & a storm of Toxic Dust with stones, affecting the surrounding by which residential houses of farmers / applicant

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (CZ)  
BENCH AT BHOPAL (MP)

ORIGINAL APPLICATION No. 69/2020  
New - O.A. 164/2021

APPLICANTS

Shobhag S/o Shri Bhawani Shanker, &  
Oths

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RESPONDENTS

Hindustan Zinc Ltd. & Others

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4.	Annexure A-2	16 -
5.	Vakaltnama	

Date: 9/6/2020

Applicants

Place: Bhopal

Through Counsel

(Dharamveer Sharma, Advocate)  
Office: 142- Vice-Roy Park, Bawadia  
Kalan, Bhopal, Mobile: 9200700009  
Email- dharam.advocate33@gmail.com



respondent no 1 and if even for a day supply is discontinued there is scarcity of drinking water which is seen time and again specially during summer season.

12.6 That, the applicants and their family members has been suffering losses due to toxic waste water discharge from the mines, huge dust shadowing and covering their agricultural fields, ground water contaminations, blasting and excavation beyond the limits underneath. The toxic-dust along with polluted Air spread over the villages affecting with Toxic-Dust & Air Pollution which directly affecting agriculture crops, Animal's and the human beings. The applicants are facing continuing damages to the property, land, crops and loss of domestic animals by unnatural death.

12.7 That, the applicants are filing the instant application claiming loss of agricultural produce, domestic animals, livestock and treatments of skin and other diseases along with cracks developed in hutment due to regular blasts, contaminated discharge and underground mining by the respondent industry. The act of respondent no-1 is clear case of negligence towards adverse environmental impacts on the applicants and the inhabitants of the place mentioned in the body of petition. Therefore, Respondent no-1 HZL is liable to compensate the victims/ applicants in terms of money under the polluters pay principle few losses, damages being suffered by the applicants are quantified as follows :

SN	Damages / Loss	2017-18	2018-19	2019-20
1	Livestock/ Goats, Buffalos/ Cow	10,000	25,000	10,000
2	Agriculture Loss (Rabi/Khareef)	20,000	10,000	25,000

3	Loss / damage of House			
4	Other losses			
	Total (Yearly)	30,000	35,000	35,000
	∑ damages			

Rs. 1,00,000/-

- 12.8 That, blasting for underground and open cast mining is being carried out in leading ton's of overburden material accumulate & a storm of Toxic Dust with stones, affecting the surrounding by which residential houses of farmers / applicant are broken and damaged. At present the same condition is being prevailed in the area and surrounding of mining area where these villages are situated. The unplanned underground mining has led to the cavity and mammoth holes at many places. Thereby, causing threat to the property and life of pity villagers and the animals which can accidently fall in such holes and cavity. The recent photo taken by the applicant where there are many cavity and mammoth holes can be in there agricultural lands making it unfit for cultivation purposes. The applicants humbly submit that they are unable to collect other evidences in support of their case being poor and marginalized inhabitants of the area. Copy of recent photographs are attached and marked as ANNEXURE - A-1
- 12.9 That, other villagers have already filed similar and identical applications against respondents for appropriate order before this Hon'ble Tribunal, wherein this Hon'ble Tribunal pleased to grant liberty to those applicants to restore their application by filing separate application.
- 12.10 That, the Applicants/ Claimants declare that, no application of similar relief have been filed before any other courts of India.

12.11 That applicant /claimant belongs to the General cast / OBC / SC / ST/indigent poor BPL family in terms of the provisions contain in the order 33 Rule 17 of Code of civil Procedure- 1906 and court fees exempted under Rule 12 of the NGT (Practice & Procedure) Rules 2011. Copy of Family Ration Card, having Antyoday Survey No.8/01352 issued by the State of Rajasthan for the year 2010 is annexed and marked as

ANNEXURE:- A-2

12.12 Court fees deposited 1000/- ✓

12.12 Limitation :

That, the cause of action is being continuous in nature; the instant application has been filed within limitation prescribed under law.

#### P R A Y E R

It's therefore; this Hon'ble may kindly be gracious to allow the application and please to pass the orders as;

- a. Applicants may kindly be compensated with sum of Rs. 100,000/- from respondent no-1 as loss and damages due to environmental destruction to the applicants property.
- b. Applicants may kindly be assured regular health checkups and due treatment at the cost of respondent no-1.
- c. Any other of further directions as deemed fit and necessary in the interest of environment and ecology of the villages named in the body of petition.

Date: 9/6/2020

Place: Bhopal

Applicants



Through Counsel